

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 7**

**CA 85/2024 CA 87/2024 In CP/166(MB)2023**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 28.03.2024**

NAME OF THE PARTIES: **NAVIN GEMS PRIVATE LIMITED**

Section 272 of the Companies Act, 2013

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**ORDER**

**CA No. 85/2024 –**

1. The present application is filed by the Liquidator to place on record the report.
2. Accordingly, report is taken on record.
3. In view of the aforesaid, **CA No. 85/2024** is **allowed** and **disposed of**.

**CA No. 87/2024 –**

1. Learned Counsel for the Liquidator seeks certain direction under Section 290 (1) (n) of the Companies Act, 2013.
2. It is submitted that while going through the winding-up petition, Applicant noticed that the Company does not have any fixed asset as on date of commencement of winding-up and the only asset available with the Company is in nature of Financial Assets.
3. He informs that those assets are not sufficient to cover liquidation costs. In view of this, Board of Directors are directed to approve the budget estimate as submitted by the Liquidator and fund the liquidation process.

4. Liquidator is directed to publish notice for Creditors for providing their debt claims as per the Rule 100 of the Companies (Winding Up) Rules, 2020.
5. In view of the aforesaid, **CA No. 87/2024** is **disposed of**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna